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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 4th August, 1975.

NOTIFICATION
INCOME TAX

No. 1017(F.No.404/94/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.A. Subramaniam who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri A. Krishnamurthy made under Notification No. 174(F.no.404/291/72-ITCC) dated the 4th September, 1972 is hereby cancelled with effect from 18th August, 1975.

3. This Notification shall come into force with effect from the 18th August, 1975.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1017(F.No.404/94/75-ITCC)

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A.G. Saha

(A.G. Saha)
Section Officer

NO:CC/ITCC/1045/293/RSP/75